

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3574

ANSWERED ON:11.12.2009

REMOVING ANOMALY IN IMPLEMENTATION OF SIXTH PAY COMMISSION

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Hazari Shri Maheshwar ;Singh Shri Radha Mohan

**Will the Minister of FINANCE be pleased to state:**

- (a) the details of grievances of Central Government employees in the wake of implementation of the Sixth Pay Commission recommendations;
- (b) whether the anomalies have been removed by the Government;
- (c) if so, the details thereof grade-wise;
- (d) whether requests from several quarters have also been received in this regard; and
- (e) if so, the details thereof and action taken thereon?

**Answer**

Minister of State in Ministry of Finance(SHRI NAMO NARAIN MEENA)

(a), (b),(c),(d)&(e): As per Department of Personnel & Training's Office Memorandum No.11/2/2008-JCA dated 12.1.2009, anomalies are to be considered by Departmental Anomalies Committees and the National Anomaly Committee. As such, grievances/requests of Central Government employees in the wake of implementation of Sixth Central Pay Commission's recommendations which constitute an anomaly as defined in the said Office Memorandum, are dealt with by the Departmental/ National Anomalies Committees.